



KARNATAKA LEGISLATIVE ASSEMBLY  
FIFTEENTH LEGISLATIVE ASSEMBLY  
SIXTH SESSION

**THE KARNATAKA STATE UNIVERSITIES (AMENDMENT) BILL, 2020**  
**(LA Bill No. 09 of 2020)**

A Bill further to amend the Karnataka State Universities Act, 2000.

Whereas it is expedient further to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the seventy first year of the Republic of India as follows:-

**1. Short title and commencement.-** This Act may be called the Karnataka State Universities (Amendment) Act, 2020.

(2) It shall come into force on such date as the State Government may, by notification, in the Official Gazette, appoint.

**2. Amendment of section 3.-** In the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) (hereinafter referred to as the principal Act), in section 3,-

(1) in sub-section (1), in clause (b), for the words, "the districts of Bidar, Gulbarga, Raichur and Yadagiri", the words "the districts of Bidar and Kalaburagi" shall be substituted;

(2) after sub-section (1I), the following shall be inserted, namely:-

"(1J) There shall be established the Raichur University, as an affiliating University with headquarters at Raichur and territorial jurisdiction extending over the districts of Raichur and Yadagiri."

**3. Amendment of section 5.-** In section 5 of the principal Act, after sub-section (12), the following shall be inserted, namely:-

"(13) Any privilege enjoyed from the Gulbarga University by the colleges or educational institutions situated in Raichur and Yadagiri districts before the commencement of the Karnataka State Universities (Amendment) Act, 2020 shall, with effect from such date as may be specified by the State Government in this behalf, be deemed to be withdrawn and all such colleges or educational institutions previously

admitted to the privileges of, or affiliated to Gulbarga University shall be deemed to be admitted to the privilege of, or affiliated to the Raichur University."

**4. Amendment of section 14.-** In section 14 of the principal Act, in sub-section (4), after the seventh proviso, the following shall be inserted, namely:-

"Provided also that notwithstanding anything contrary contained in this section, first Vice-Chancellor of the Raichur University shall be appointed by the State Government subject to such terms and conditions as may be specified by it."

**5. Powers of Special Officer.-** The Special officer appointed by the State Government for the purpose of taking steps to establish the Raichur University, shall exercise such of the powers and perform such of the functions of the University and the Vice-Chancellors as may be specified by the State Government, until the first Vice-Chancellor is appointed.

**6. Duties of the first Vice-Chancellor.-** (1) It shall be duty of the first Vice-Chancellor, to make arrangements for constituting the Syndicate, Academic Council and other authorities of the Raichur University within six months from the date of commencement of the Karnataka State Universities (Amendment) Act, 2020 (hereinafter referred to as the Amendment Act) or such longer period not exceeding one year as the Chancellor may direct.

(2) The Authorities constituted under sub-section (1) shall commence to exercise, their powers and perform their functions on such date as the Chancellor may specify in this behalf.

**7. Transitory provisions.-** (1) Notwithstanding anything contained in the Principal Act as amended by the Amendment Act the first Vice-Chancellor may, with the previous approval of the Chancellor, discharge all or any of the functions of the Raichur University for the purpose of carrying out of the provisions of the Principal Act as amended by the Amendment Act and for that purpose may exercise any power or perform any duty which by the Principal Act as amendment by the Amendment Act is to be exercised or performed by any Authority of the University until such Authority comes into existence as provided by the Principal Act as amended by the Amendment Act.

(2) All Statutes, ordinances, regulations and rules made by the Gulbarga University applicable to the affiliated colleges or other educational institutions which are deemed to be affiliated to the Raichur University under section 5 of the principal Act shall be deemed to be the statutes, ordinances, regulations and rules made by the Raichur University and shall continue as such till the Raichur University makes its own Statutes Ordinance, Regulations and Rules:

Provided that, the Vice-Chancellor may with the approval of the Chancellor make such modification and adaptations therein as he may consider necessary.

**8. Savings of certain examination.-** Notwithstanding anything contained in the Principal Act as amended by the Amendment Act or the statutes, ordinances, regulations and rules made thereunder, where immediately before the commencement of the Amendment Act,-

- (a) any student studying for a degree of the Gulbarga University in accordance with the statutes, ordinances, regulations and rules in force he may until such examination is provided by the Raichur University, be admitted to the examination of the Gulbarga University and be conferred with the degrees or diplomas for which he qualifies on the result of such examination; and
- (b) the Gulbarga University has held any examination, the result of which has been published but the degrees or diplomas relating there to have not been conferred or issued or the result of any such examination has not been published by the Gulbarga University, then such examination shall be deemed to have been held by the Gulbarga University.

**9. Removal of difficulties.-** If any difficulty arises in giving effect to the provisions of this Amendment Act, the State Government may, by notification or by order published in the Official Gazette, make such provisions which are not inconsistent with the provisions of this Amendment Act as appear it to be necessary or expedient for the purposes of removing the difficulty:

Provided that, no such notification or order under this section shall be made after the expiry of the period of two years from the date of commencement of this Amendment Act.

**STATEMENT OF OBJECTS AND REASONS**

According to Dr. Nanjundappa Committee Report on the regional imbalance, Raichur and Yadagiri districts have the lowest Gross Enrolment ratio in the Karnataka. Gulbarga University is one of the largest universities in terms of affiliated colleges. In order to reduce the unwieldy work load of Gulbarga university and to promote convenience of the students and also to reduce the regional imbalance in the Hyderabad Karnataka Region and for the development of this region it has become imperative to establish a separate university for districts of Raichur and Yadagiri called Raichur University.

Therefore, it is consider necessary to amend the Karnataka State Universities Act, 2000 (Karnataka Act 29 of 2001) to bifurcate the Gulbarga university and to establish the Raichur university with head quarters at Raichur having territorial jurisdiction over the districts of Raichur and Yadagiri.

Hence the Bill.

**FINANCIAL MEMORANDUM**

There will be an approximate recurring expenditure of Rs. 220.00 lakhs by the proposed legislative measure.

**DR. ASHWATH NARAYAN C.N.**  
Deputy Chief Minister and  
Minister for Higher Education,  
IT & BT, Science and Technology,  
Skill Development, Entrepreneurship  
and livelihood

**M.K. Vishalakshi**  
Secretary (I/c)  
Karnataka Legislative Assembly

## ANNEXURE

**EXTRACT FROM THE KARNATAKA STATE UNIVERSITIES ACT, 2000 (KARNATAKA  
ACT 29 OF 2001)**

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**3. Establishment and Incorporation of Universities.-** (1) The Universities established under section 3 of the Karnataka State Universities Act, 1976 shall be deemed to have been established under this Act with their territorial jurisdictions as hereinafter provided namely:-

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(b) The Gulbarga University with headquarters at Gulbarga and territorial jurisdiction extending over the districts of Bidar, Gulbarga, Raichur and Yadagiri.

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(11) There shall be established the Mandya University, Mandya of unitary in nature with head quarters at Mandya and territorial jurisdiction extending over the Government College (Autonomous), Mandya."

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**5. Jurisdiction, admission to privileges, etc.-**

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(12) Any privilege enjoyed from the Mysuru University by the Government College (Autonomous), Mandya before the date of commencement of the Karnataka State Universities (Amendment) Act, 2019 shall, with effect from such date as may be specified by the State Government in this behalf, be deemed to be withdrawn and the Government College (Autonomous), Mandya shall be deemed to be admitted to the privileges of the Mandya University as constituent college or a school of the said University .

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**14. The Vice-Chancellor.-**

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(4) The Search Committee shall submit to the State Government a panel of three persons who are eminent academicians, in the alphabetical order. The State Government shall forward the panel to the Chancellor who shall keeping in view merit, equity and social justice and with the concurrence of the State Government, appoint one person from the panel as the Vice-Chancellor.

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